GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 2041 TO BE ANSWERED ON DECEMBER 14, 2023

UNSAFE BUILDING PRACTICES IN URBAN AREAS

NO. 2041. SHRI MARGANI BHARAT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that unsafe building practices in urban areas make them more vulnerable to adverse effects of natural disasters and calamities;
- (b)if so, whether the Government has issued any recent guidelines in this regard; and
- (c)if so, the details thereof, including monitoring mechanisms and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (c) As per 12th Schedule of the Constitution of India, urban planning including town planning, regulation of land use and construction of buildings is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States.

Ministry of Housing & Urban Affairs (MoHUA), Government of India has published "Model Building Bye-Laws 2016" for the guidance of the State Governments, Urban Local Bodies, Urban Development Authorities under which detailed provision for structural safety of building are given. The "Model Building Bye-Laws 2016" is available on the website https://mohua.gov.in/upload/uploadfiles/files/MBBL.pdf

The Ministry has published Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, which provides a holistic framework for plan preparation and implementation by the States/ULBs. The URDFI guidelines is available on the website

https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol% 20I(2).pdf

The monitoring, notification of Building Bye Laws and its enforcement is the responsibility of the States/ ULBs.

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